

**Declaration of Assets in the form of real estate or investments as per the Full Court resolution dated 7<sup>th</sup> May, 1997 and re-iterated on 8th July, 2008.**

- A. Name of Judge: V.K. JAIN
- B. Name of Spouse:
- C. Name(s) of Dependent Family Members and relationship: **None**
- C.1 Dependant No.1:
- C.2 Dependant No.2:

**1. Real Estate (immoveable property)**

1.1 Real Estate (immoveable property) of the Judge

S.No.	Description	Remarks
1.	<b>Residential Plot</b> measuring 292.79 sq. mts. in Judges' Colony, GNIDA, allotted by Judges' Cultural & Welfare Organisation ( <b>undeveloped land to the society allotted by GNIDA in the year 1997/1998 at the then prevailing rate of Rs.750/- per sq. mt.</b> ), with partly constructed ground floor. Completion certificate of completed portion of ground floor obtained. Remaining construction of ground floor as per approved plan is in progress. The consideration paid to the society, for the plot, including share in the cost of community centre is Rs.7,57,772/- and the payment was made in instalments by savings and withdrawals from GPF.	<b>2 housing loans of Rs.16.5 lakhs</b> obtained from a nationalised bank, out of which Rs.12.5 lakhs have already been utilised. An additional housing loan of Rs.4 lakhs for completing the ground floor has been applied.

1.2 Real Estate (immoveable property) of the Judge's Spouse

S.No.	Description	Remarks
1.	<b>Co-owner</b> of a <b>residential plot</b> measuring 192.06 sq.metres in a sector, near village Barola in Noida, with partly constructed ground floor having carpet area of about 700 sq. feet. The plot was <b>purchased</b> vide Sale Deed registered <b>in March, 2001</b> and the <b>construction</b> was made in the <b>year 2001</b> , in order to obtain Completion Certificate. Her share in the cost of construction was contributed from Housing Loan taken from the Housing Financing Company of a nationalized bank. Her share in the sale consideration for the plot was paid <b>after selling house</b> built on DDA plot measuring 60 sq. metres <b>in Sector-3 of Rohini. The possession of plot in Rohini</b> was taken <b>from DDA in the year 1984 and construction</b> on it	The other co-owner is an outsider.

	was raised <b>in the year 1988-89</b> , from the House Building Advance taken from the Government.	
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1.3 Real Estate (immoveable property) of the Judge's dependant No.1 **N.A.**

S.No.	Description	Remarks
1.		

## 2. Investments

2.1 Investments of the Judge

2.1.1 Shares

S.No.	Description	Number	Remarks
	<i>Name of Company</i>	<i>Quantity</i>	<i>Market Price on 15.1.2010</i>
1.	Ispat Alloys Ltd.	126	Not traded – Junk Share
2.	Indian Acrylics	100	Not traded – Junk Share
3.	B.S. Appliances	800	Not traded – Junk Share
4.	PTC Ltd. (Govt. Co.)	200	Rs.24090/-
5.	Power Grid Corp. Ltd. (Govt. Co.)	200	Rs.23730/-
6.	NHPC (Govt. Co.)	1300	Rs.45890/-
	<b>Total Value</b>		<b>Rs.93710/-</b>

2.1.2 Mutual Funds - **NIL**

S.No.	Description	Number	Remarks

2.1.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
1.	GPF (as on 15.1.2010)	Rs.81444/-	Thereafter, no deposit has been made till 15.1.2010
2.	PPF (as on 3.2.2009)	Rs.6559/-	
3.	Total amount in Banks in all forms including Saving Bank Accounts (as on 15.01.2010.)	Rs.108925/-	
4.	Interest free deposit with father	Rs.4,00,000/-	Deposited in Feb. 2001.
5.	Cash in hand (as on 15.01.2010.)	Rs.3,000/- (approx)	
	<b>Total</b>	<b>Rs.5,99,928/-</b>	

2.2 Investments of the Judge's Spouse

2.2.1 Shares

S.No.	Description	Number	Remarks
	<i>Name of Company</i>	<i>Quantity</i>	<i>Market Price on 15.1.2010</i>
1.	BPL Engineering Ltd.	100	Not traded – Junk Share
2.	NHPC (Govt. Co.)	500	Rs.17650/-
3.	Adani Power Ltd.	400	Rs.40620/-
	<b>Total Value</b>		<b>Rs.58270/-</b>

2.2.2 Mutual Funds

**NIL**

S.No.	Description	Number	Remarks

2.2.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
1.	Total amount in Bank in all forms including Saving Bank Account (as on 15.01.2010.)	Rs.188868/-	
2.	Cash in hand (as on 15.01.2010)	Rs.9000/-	
	<b>Total</b>	<b>Rs. 197868/-</b>	

2.3 Investments of the Judge's Dependant No.1

**N.A.**

2.3.1 Shares

S.No.	Description	Number	Remarks

2.3.2 Mutual Funds

S.No.	Description	Number	Remarks

2.3.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks

**3. Other remarks**

(a) The Housing Loan (Rs.16.5 lakhs) taken from bank is payable in instalments along with interest and repayment of the first loan has already started.

(b) Car loan taken from the Government is being paid in instalments.

(c) **In a public draw held on 17.11.2009**, Yamuna Expressway, Industrial Development Authority (a U.P. Govt. Undertaking) has allotted a **residential plot in its proposed housing scheme**, against booking amount of Rs.1 lakh, **for a total sale price of Rs.1397500/-**. **The land for the Scheme has not as yet been acquired by the Government. Possession of land will not be given before 4 years.** Balance amount of Rs.1297500/- paid in lump sum on 14.1.2010, by withdrawing Rs.9 lakhs from GPF Balance, which included deposit of arrears received in the year 2008-09, on implementation of recommendations of Sixth Pay Commission and selling all my UTI Units, purchased in 1994-1997, and bulk of my shares, sold for this very purpose.

Signature of the Judge: \_\_\_\_\_

Date: 15<sup>th</sup> January, 2010